

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 209 of 2019**

**IN THE MATTER OF:**

**Keerti Anurag Investments Pvt. Ltd. & Ors.**

**.....Appellants**

**Vs.**

**Sai Anupama Agencies Pvt. Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Rajiv Bansal, Sr. Advocate with Mr. S.Midha, Mr. Saurabh Gupta, Mr. Puneet, Mr. Rajiv, Ms. Parul, Mr. Anant, Advocates**

**For Respondents:**

**Mr. Yogesh Kumar Jagia, Mr. Rishabh Nangia, Advocates for R 1 and 2**

**O R D E R**

**09.08.2019** - Having heard learned counsel for the Appellant and being satisfied with the ground, delay of 41 days in refiling the appeal is hereby condoned. I.A. No. 2429 of 2019 stands disposed of.

Mr. Yogesh Jagia, Learned Counsel has appeared on behalf of Respondent Nos. 1 and 2 having filed 'Caveat'. He questioned the maintainability of the appeal at the instance of 'Power of Attorney Holder' and is allowed to file reply-affidavit with regard to maintainability within a week.

...contd.

Post the case for 'Orders' on **26<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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